



2026:AHC:27312-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 2657 of 2026

Manju Devi

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	G.A., Sandeep Kumar Sharma
Counsel for Respondent(s)	:	

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned A.G.A. for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following reliefs :-

"(i) Issue a writ order or direction in nature of mandamus directing the respondent no. 2 and 3 to conduct fair investigation with respect of first information report dated 18.10.2025 bearing Case Crime No. 0363 of 2025 under section 103(1), 351(2), 352 of B.N.S. 2023, Police Station- Pahasu, District- Bulandshahr, (Annexure no.1) to this writ petition.

(ii) Issue a writ, order or direction in the nature of mandamus commanding to the respondents to immediate arrest the accused persons in first information report dated 18.10.2025 bearing Case Crime No. 0363 of 2025 under section 103(1), 351(2), 352 of B.N.S. 2023, Police Station- Pahasu, District- Bulandshahr.

(iii) Issue a writ order or direction in the nature of mandamus directing the respondent to conduct free and fair investigation in present matter and also this Hon'ble court may graciously be pleased to monitor the investigation so as to secure end of justice, and/or

(iv) Issue any other writ, order or direction which this Hon'ble Court may deem fit and proper in the circumstances of the case.

(v) Award the cost of the writ petition to the petitioners."

3. Learned counsel for the petitioner has submitted that the petitioner

is the first informant in the present case and though the F.I.R. in the instant case has been registered on 18.10.2025, yet the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before the respondent no. 2- Senior Superintendent of Police, Bulandshahr, highlighting her grievance and seeking fair and impartial investigation and if such an application is moved by the petitioner, respondent no. 2- Senior Superintendent of Police, Bulandshahr shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid order, the present writ petition stands disposed of.

February 5, 2026
KS

(Achal Sachdev,J.) (Rajiv Gupta,J.)